

THE SCHEDULE

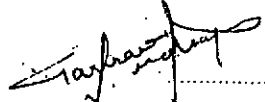
[See Rule 18 (1)]

Return of Assets and Liabilities on first appointment
on the 31st December, 20....

- | | |
|--|---|
| 1. Name of the Government servant in full
(in block letters) ... | ..GAURAV MAHAJAN. |
| 2. Service to which he belongs ... | ..H.P. JUDICIAL SERVICE. |
| 3. Total length of service up to date ... | ... |
| (i) in non-Gazetted rank ... | ..NA |
| (ii) in Gazetted rank ... | ..50 days. |
| 4. Present Post held and place of posting ... | ..JUDICIAL OFFICER UNDERGOING
TRAINING AT MANDI DISTRICT |
| 5. Total annual income from all sources during the
Calendar year immediately preceding the 1st
January, 2002 ... | .. & SESSIONS DIVISION MANDI.
..Rs. 55,000/- |
| 6. Declaration: | |

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 26/7/2002 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date 27-7-2002.

Signature 

NOTE 1.—This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

NOTE 2.—If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

FORM No. II

Statement of liquid assets on first appointment as on the 31st December, 2001

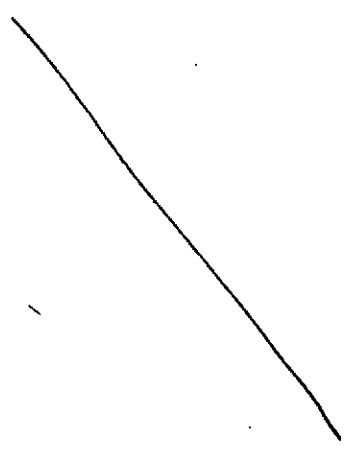
- (1) Cash and Bank balance exceeding 3 months' emoluments.
- (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description	Name and Address of Company, Bank, etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual Income derived	Remarks
1	2	3	4	5	6	

1. TOTAL BALANCE

Rs. 12,340.78 paise. (TWELVE THOUSAND THREE HUNDRED AND FOURTY RUPEES AND SEVENTY EIGHT PAISE) IN ACCOUNT NO. 011900-25198 OF SBI MANDI, WHICH IS LESS THAN THREE MONTHS EMOLUMENTS.

2. HARD CASH: Rs. 25,000/- (TWENTY FIVE THOUSAND ONLY).



Date. 27-7-2002.

Signature *[Handwritten Signature]*

NOTE 1.—In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

NOTE 2.—The term, "emoluments" means the pay and allowances by the Government servant.

Statement of Immovable property in best appointment as on the
December 2001 (eg. Shops, Other Buildings, etc.).

Sl. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant	Date of acquisition	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below	Value of the property (see Note 2 below)	Sanctions of prescribed authority, if any	Total Annual income from the property	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13

1.	H.No. 175/7.	Booth Nath Bazar, Mandi	127 Sq.M.	Residential House.	1/50	Bir Bhadary, Grand Father	-	inheritance (ancestral)	15 lacs. (approx)	-	NA	-
2.	Agricultural Land.	Ganpati Road, Mandi.	15 Bighas.	Agricultural Land.	1/50	Bir Bhadar/ Grand Father	-	Inheritance (ancestral)	15 Lacs. (approx)	-	NA	-
3.	H.No. 10 Housing Board Colony Bhiuli.	Bhiuli Mandi	230 Sq.M.	Residential House.	- Major	H.R. Mahajan/ Father. (Retd Army Officer)	-	Inheritance (self acquired property of father).	15 Lacs. (approx)	-	NA	-

NOTE 1.—For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

NOTE 2.—In Column 10 should be shown—

- Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
- Where it has been acquired by lease, the total annual rent thereof also; and
- Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Dated: 27-7-2002

Signature.

FORM No. III

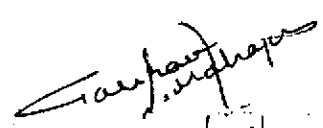
Statement of movable property on first appointment as on the 31st December 2001.

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6

1.	Scooter	Rs. 30,000/-	NA	January, 99 - By purchase	-
2.	Television	Rs. 18,000/-	NA	November, 2001 - By purchase.	-
3.	Refrigerator.	Rs. 16,000/-	NA	December, 2001 - By purchase	-
4.	Washing Machine.	Rs. 10,000/-	NA	December, 2001 By Purchase.	-
5.	Gas Stove	Rs. 24,00/-	NA	January, 2002 By purchase	-
6.	House Furniture	Rs. 25,000/-	NA	February, 2002 By purchase.	-
7.	Car	Rs. 3,00,000/-	MAJOR H.R. Mahajan (Father) (Retd Army Officer)	December, 1999 By purchase.	Self acquired property of father.

Dated: 27-7-2002.

Signature



NOTE 1.—In this Form, information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metal and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles, (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000; (d) value of items of

value individually worth less than Rs. 1,000 other than articles like clothes, utensils, books, crockery, etc., added together

Column 5, may be indicated whether the property was acquired by purchase, gift or otherwise.

NOTE 2.—In column 6, particulars regarding sanction obtained or various transactions may be given.

NOTE 3.—In column 6, particulars regarding sanction obtained or various transactions may be given.

FORM No. IV

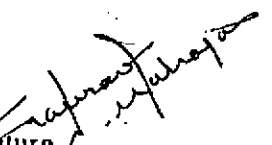
Station: _____
 Provident Fund and Life Insurance Policy on
 First Appointment as on the 31st December 2001.

Insurance Policies				
Sl. No.	Policy No. and date of policy	Name of insurance Company	Sum insured/date of maturity	Amount of annual premium
1	2	3	4	5

1.	150704786 12-2-1999	L.I.C. Mandi Branch.	50,000/- 12.2.2024.	Rs. 2567/-
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Provident Funds				
Type of Provident Funds/GPF/CPF Account No.	Closing balance as last reported by the Audit/ Accounts Officer along with date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in this column)
6	7	8	9	10

Date 27-7-2002.

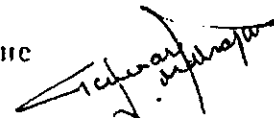
Signature 

Statement of Debts and Other Liabilities in First
Appointment as on the 31st December, 2001

Sl. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
1	2	3	4	5	6

NOT APPLICABLE

Signature



27-7-2002.

NOTE 1.—Individual items of loans not exceeding three months emolument or Rs. 1,000 whichever is less, need not be included.

2.—In Column 6, information regarding permission, if any, from or report made to the competent authority may also be given.

NOTE 3.—The term "emoluments" means pay and allowances received by the Government servant.

NOTE 4.—The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance, advances from the GP Fund and loans on Life Insurance Policies and fixed deposits.)

Pending a further review of the question of submission of return of Assets and Liabilities by Government servants prescribed in the Department's Order No. 25/7/65-Ests. (A), dated the 6th January, 1973 [published as S.O. 144 in the Gazette of India, Part-II, Section 3 (ii), dated the 20th January, 1973] the Central Government, in exercise of the powers conferred by sub-rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964, and all other powers enabling it in this behalf, directs that the operation of the aforesaid order be held in abeyance until further

J.L. C.S., (Dept. of Estt.), O.M. No. 25/65-Ests. (A), dated the 4th July, 1973.]